

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 143 of 2011 & IA-224 of 2011
&
Appeal No. 115 of 2011 & IA-187 of 2011

Dated : 08th December, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Appeal No. 143 of 2011 & IA-224 of 2011

Vegan Inc

... Appellant(s)

Versus

M.E.R.C. & Ors.

....Respondent(s)

Counsel for the Appellant(s): Mr. S.B. Upadhyay, Sr. Adv. with
Mr. Pawan Upadhyay &
Mr. Pawan Kishori Singh

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R-1
Mr. Hasan Murtaza for R-3
Mr. Sanjay Sen & Mr. Hemant Singh
for WARDHA Power

Appeal No. 115 of 2011 & IA-187 of 2011

Reliance Infrastructure Ltd. & Ors.

... Appellant(s)

Versus

M.E.R.C. & Anr.

....Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R-1
Mr. Sanjay Sen & Mr. Hemant Singh
for WARDHA Power

ORDER

At the request of the learned counsel for the parties, post the matter on **12th December, 2011** for hearing.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/ak